

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 44**  
(TO BE ANSWERED ON THE 22<sup>nd</sup> July 2024)

**REGULATION OF E-VTOL AIRCRAFTS IN INDIA**

44. SHRI MILIND MURLI DEORA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details regarding the steps undertaken by Government with regard to increasing awareness about Electronic Vertical Takeoff and Landing (E-VTOL) Vehicles in the country;
- (b) whether Government has considered introducing E-VTOL vehicles for commercial and taxi purposes so as to reduce congestion in metropolitan cities, if so, details thereof and if not, reasons therefor; and
- (c) the details regarding the total amount of funds allocated and utilized with regard to increasing indigenous research and startups, focussed on development of E-VTOL vehicles in the country over the last five years, especially in Maharashtra?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c) With respect to Electronic Vertical Take Off and Landing(E-VTOL) capable aircraft for carrying passengers (air taxi), the International Civil Aviation Organisation (ICAO) has established the Advanced Air Mobility Study Group in light of rapid technological advances of new entrants and the potential impact on the aviation ecosystem. In tandem with that, Directorate General of Civil Aviation has also constituted internal working groups for studying various aspects related to operation of E-VTOL to assess and develop appropriate regulations/ requirements suitable for India. These working groups will study relevant regulations published by other countries/ civil aviation authorities, seek inputs from the industry experts/ academia community and will develop appropriate criteria in their respective area for enabling E-VTOLs operation regulations in India. No dedicated budgetary provisions for E-VTOLs have been allocated so far for indigenous research and startups in the country.

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